

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**


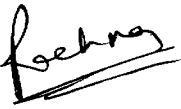
**IA 349 of 2018 in IA 163 of 2018 In
TP 60 of 2019 [CP(IB) 32 of 2017]**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020**

Name of the Company: Ramesh Chandra Garg & Ors
V/s
Kuldeep Verma RP of K S Oils Ltd & Anr

Section of the Companies Act : Section 60 IBC of the Insolvency & Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HANESH . C . XASDU	Adv.	For. A.P.	
2.	Natasha Dhruvan Shah		Applicant	

ORDER


The Parties are represented through their respective Counsel(s).

In view of the order passed in IA 2 of 2020 in TP 60 of 2019 [IA 165 of 2018 in CP(IB) 32 of 2017] the matter is adjourned.

List the matter on 23.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 3rd day of January, 2020


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)